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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
CALCUTTA BENCH.

PARTICULARS OF THE APPLICANT:

Sujit Kumar Sharma, son of Basudeo Sharma, aged about 38 years, working as Bungalow Peon under, R K Mukherjee, (Additional CMD/H & FW & 1H) GRC, residing at Ward No. 17, Chhatispara, P.O. - Kharagpur, District - Paschim Midnapur, Pin Code 721301.

... APPLICANT

## VERSUS-

- I. The Union of India, through the General Manager, South Eastern Railway, Garden Reach, Kolkata 700 043.  
1.01 Chief Personnel Officer, S.E.R.R., Garden Reach, Kolkata - 43
- II. The Chief Medical Director, South Eastern Railway, Garden Reach, Kolkata 700 043.
- III. Deputy Chief Medical Director, (H & FW & 1H), South Eastern Railway, Garden Reach, Kolkata 700 043.

... ... RESPONDENT

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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

**No. OA 350/324/2017**

**Date of order : 6.7.2017**

**Present: Hon'ble Ms. Jaya Das Gupta, Administrative Member**

For the applicant : Mr.A.Chakraborty, counsel

For the respondents: Mr.A.K.Banerjee, counsel

**O R D E R (ORAL)**

Ld. Counsel for both parties present.

2. With the consent of both parties the OA is disposed of with the following direction.
3. The applicant was initially appointed as a Substitute Bungalow Peon on 28.7.2011. It is his averment that after he has completed 120 days of continuous service and has acquired temporary status with the result that he has become eligible for payment admissible to a temporary staff. But the applicant was not allowed to join duty from 26.4.2015 for which he made a representation before the Chief Medical Direction, Garden Reach, Kolkata.
4. It appears from Annexure A/8 that a representation has been made by the applicant on 9.1.2017 to the Chief Personnel Officer, S.E. Railway, Garden Reach, Kolkata.
5. In view of the above situation, the OA is disposed of with liberty given to the applicant to make a detailed representation for regularisation of his service in regular establishment covering all points he wants to stress upon within a period of 15 days from the date of receipt of a certified copy of this order. If such a representation is made within the time given, the Chief Personnel Officer shall consider the representation in accordance with law within a period of 2 months and inform the applicant regarding his prayer within a period of 2 weeks thereafter.
6. I have not gone into the merits of the case and all points are kept open for consideration by the respondent authorities.
7. The OA is accordingly disposed of with the above directions. No costs.

(JAYA DAS GUPTA)  
ADMINISTRATIVE MEMBER

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